

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E-4 2008-5 2008

Date 04/06/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SHRI GANAPATI LAMINATES
F-15, 1ST FLOOR, SECTOR-8, NOIDA
M/S SHRI GANAPATI LAMINATES
C.C.E. NOIDA

Appellant

Vs

Respondent

dated 21-5-08

I am directed to transmit herewith a certified copy of Final order No. 292/08 & 292A/08 Excise
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. NOIDA

B-123, SECTOR 5, NOIDA

2. Adv. / Consult

MR. RAJESH CHHIBBER

FA/9, NEW KAVI NAGAR, GHAZIABAD

3. C.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P. Estate, new Delhi

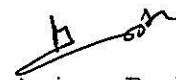
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No. 70 (Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt. Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

1 HARISH GARG, M/S GANAPATI LAMINATES
1ST FLOOR, F-115, 1ST FLOOR, SECTOR-8, NOIDA

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal Nos. 04 & 05 of 2008

(Arising out of Order-in-Appeal No. 66/CE/APPL/NOIDA/2007 dated 19.07.2007 passed by the Commissioner of Central Excise (Appeals), Noida).

DATE OF HEARING : 21.05.2008

DATE OF DECISION : 21.05.2008

FOR APPROVAL AND SIGNATURE :

HON'BLE MR. JUSTICE S.N. JHA, PRESIDENT

HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982 ?.	
2.	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not ?	
3.	Whether their Lordships wish to see the fair copy of the Order ?	
4.	Whether Order is to be circulated to the Departmental Authorities?	

M/s Shri Ganapati Laminates
Shri Harish Garg

Appellants
(Rep. by NONE)

VERSUS

CCE, Bhopal

Respondent
(Rep by Sh. C.S. Rajput, DR)

CORAM : HON'BLE MR. JUSTICE S.N. JHA, PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (T)

FINAL ORDER NO. 292 / 08-EX
FINAL ORDER NO 292-A / 08-EX

PER JUSTICE S.N. JHA :

By order dated 12.03.2008 the appellants were directed to deposit sum of Rs. 4.60 lacs and report compliance on 19.05.2008 i.e today. None is present on behalf of the appellants, even though the case was once passed over in the morning session.

2. The appeals are dismissed for non-compliance. If the amount has already been deposited as per the order, the appellants may file application for revival of the appeals.

(Dictated and pronounced in the open Court on the 19TH day of May, 2008)

**(JUSTICE S.N. JHA)
PRESIDENT**

**(RAKESH KUMAR)
MEMBER (TECHNICAL)**